

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 4/TT/2025**

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for assets under "System Strengthening Scheme in Roorkee in Northern Region".

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)  
and 14 Others

Parties Present : Shri V.C. Sekhar, PGCIL

**Record of Proceedings**

The Petitioner's representative submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the Combined Asset under "System Strengthening Scheme in Roorkee" in the Northern Region.

2. The Petitioner's representative further submitted that the Commission, vide order dated 2.2.2021 in Petition No. 153/TT/2020, trued up the transmission tariff for the 2014-19 period and determined the tariff for the 2019-24 period in respect of the Combined Asset comprising of **Asset-I**: LILO of 400 kV Rishikesh-Muzaffarnagar Transmission Line at Roorkee along with associated bays at Roorkee Sub-station, **Asset-II**: 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee Sub-station, and **Asset-III**: 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee Sub-station. He submitted that inadvertently, the Petitioner missed out on its claim towards the O&M Expenses of ICT based on MVA capacity under Regulation 35(3)(a) of the 2019 Tariff Regulations in Petition No. 153/TT/203. After passing of the tariff order in Petition No. 153/TT/2020, the Petitioner moved an Interlocutory Application (IA) No. 25/IA/2023 in Petition No. 153/TT/2020, seeking liberty to claim the O&M Expenses of the said ICT based on the MVA capacity at the time of truing up of tariff for the 2019-24 period. The said IA, however, remained pending adjudication before the Commission.

3. The Petitioner's representative further submitted that the Petitioner in the instant Petition has claimed O&M Expenses of the said ICT based on the MVA capacity in terms of Regulation 35(3) (a) of the 2019 Tariff Regulations and urged the Commission to consider and allow the same.



4. None was present on behalf of the Respondents despite notice.
5. After hearing the representative of the Petitioner, the Commission observed that the IA No. 25 of 2023 shall be dealt with in Petition No. 153/TT/2020.
6. The Commission directed the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
7. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Joint Chief (Law)**

